

- (xvi) (a) Annual Report and Accounts of the Centre for Mental hygiene, Imphal, Manipur, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T.4167/17/21]

- II. Memorandum of Understanding between the Government of India (Ministry of Social Justice and Empowerment) and the National Backward Classes Finance and Development Corporation (NBCFDC), for the year 2020-21.

[Placed in Library. See No. L.T.3118/17/21]

Notifications of the Ministry of Consumer Affairs, Food and Public Distribution

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Danve Raosaheb Dadarao, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under Section 105 of the Consumer Protection Act, 2019, along with Delay Statements:-

- (1) G.S.R. 447 (E), dated the 15th July, 2020, publishing the Consumer Protection (Central Consumer Protection Council) Rules, 2020.
- (2) G.S.R. 448 (E), dated the 15th July, 2020, publishing the Consumer Protection (Consumer Disputes Redressal Commissions) Rules, 2020.
- (3) G.S.R. 449 (E), dated the 15th July, 2020, publishing the Consumer Protection (General) Rules, 2020.
- (4) G.S.R. 450 (E), dated the 15th July, 2020, publishing the Consumer Protection (Mediation) Rules, 2020.
- (5) G.S.R. 451 (E), dated the 15th July, 2020, publishing the Consumer Protection (Salary, Allowances and Conditions of Service of President and Members of the State Commission and District Commission) Model Rules, 2020.

- (6) G.S.R. 452 (E), dated the 15th July, 2020, publishing the Consumer Protection (Qualification for Appointment, Method of Recruitment, Procedure of Appointment, Term of Office, Resignation and Removal of the President and Members of the State Commission and District Commission) Rules, 2020.
- (7) G.S.R. 462 (E), dated the 23rd July, 2020, publishing the Consumer Protection (E-Commerce) Rules, 2020.
- (8) F. No. A-105/CCPR/NCDRC/2020, dated the 24th July, 2020, publishing the Consumer Protection (Consumer Commission Procedure) Regulations, 2020.
- (9) F. No. A-105/MR/NCDRC/2020, dated the 24th July, 2020, publishing the Consumer Protection (Mediation) Regulations, 2020.
- (10) F. No. A-105/ACR/NCDRC/2020, dated the 24th July, 2020, publishing the Consumer Protection (Administrative Control over the State Commission and the District Commission) Regulations, 2020.
- (11) F. No. 1-1/2020-CCPA, dated the 21st August, 2020, publishing the Central Consumer Protection Authority (Allocation and Transaction of Business) Regulations, 2020.

[Placed in Library. For (1) to (11) See No. L.T.2920/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under Section 40 of the Bureau of Indian Standard Act, 2016:-

- (1) G.S.R. 559 (E), dated the 16th September, 2020, publishing the Bureau of Indian Standards (Second Amendment) Rules, 2020.

[Placed in Library. See No. L.T.2917/17/21]

- (2) F. No. BS/11/11/2021 dated the 4th February, 2021, publishing the Bureau of Indian Standards (Conformity Assessment) First Amendment Regulations, 2021.

- (3) F. No. BS/11/11/2021 dated the 5th February, 2021, publishing the Bureau of Indian Standards (Conformity Assessment) Second Amendment Regulations, 2021.

[Placed in Library. For (2) and (3), See No. L.T.3803/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No. EP. 36(1)/2020, dated the 11th December, 2020, publishing the Food Corporation of India (Staff) (Fifth Amendment) Regulations, 2020, under sub-section (5) of Section 45 of the Food Corporation Act, 1964.

[Placed in Library. See No. L.T.3880/17/21]

I. Notifications of various Departments of the Ministry of Agriculture

II. Reports and Accounts of various Corporations for various years and related Papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Parshottam Rupala, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Agriculture and Cooperation), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (1) S.O. 3885 (E), dated the 29th October, 2020, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Fourth Amendment Order, 2020.

[Placed in Library. See No. L.T.3883/17/21]

- (2) S.O. 319 (E), dated the 21st January, 2021, authorizing certain manufacturers of City Compost specified therein, to sell City Compost in bulk directly to farmers for a period of three years further from the date of publication of the order in the Official Gazette.

[Placed in Library. See No. L.T.3806/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) Notification No. S.O. 826 (E), dated the 22nd February, 2021, inserting certain substances in the Schedule to the Insecticides Act, 1968, issued under sub-clause (ii) of clause (e) of Section 3 of the said Act.

[Placed in Library. See No. L.T.3883/17/21]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Forty-fourth Annual Report and Accounts of the Gujarat State Seeds Corporation Limited (GSSC), Gandhinagar, for the year 2019-20,